

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No.192/97

Tuesday this the 3rd day of June, 1997.

CORAM

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN
HON'BLE MR. P.V. VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

P.V.P. Thajudeen,
Police Constable,
PC 325, Police Station,
Minicoy Island,
Union Territory of Lakshadweep. . . Applicant

(By Advocate Mr.P.J.Mathew)

Vs.

1. The Administrator,
(holding charge of Inspector General of Police)
Union Territory of Lakshadweep,
Kavaratti.
2. Superintendent of Police,
Union Territory of Lakshadweep.
Kavaratti.
3. Collector-cum-Development Commissioner
&Disciplinary Authority,
Union Territory of Lakshadweep,
Kavaratti. . . Respondents

(By Advocate Mr. P.R.Ramachandra Menon (rep.)

The application having been heard on 3.6.1997, the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

Applicant, a Head Constable, Police Station, Minicoy Island under Union Territory of Lakshadweep has filed this application challenging the legality, propriety and correctness of the order dated 10.1.97 of the third respondent imposing on him a penalty of removal from service. The applicant has impugned this order on various grounds including the incapacity of the third respondent to impose a penalty of dismissal from service on him.

...2

2. The respondents have filed a reply opposing the application. When the application came up for hearing today, the learned counsel for the applicant stated that the applicant may be allowed to file an appeal to the first respondent and that this application may be disposed of with a direction to the first respondent to consider and dispose of the appeal on merits though the normal time for filing an appeal has since been elapsed. This request is not opposed by the counsel for the respondents.

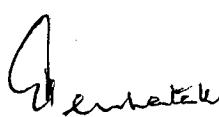
3. In the result the application is disposed of with the following directions:

(a) The applicant may prefer an appeal against the impugned order dated 10.1.97 of the third respondent to the first respondent within a period of fifteen days from the date of receipt of a copy of this order; and

(b) First respondent shall on receipt of an appeal as stated in clause (a) consider the appeal on merits and dispose it off as expeditiously as possible at any rate within a period of three months from the date of receipt of the appeal.

4. There is no order as to costs.

Dated the 3rd day of June, 1997.


P.V. VENKATAKRISHNAN

ADMINISTRATIVE MEMBER

ks.


A.V. HARIDASAN

VICE CHAIRMAN